CENTRAL ADMINISTRATIVE TRIBUNAL

### ALLAHABAD BENCH

# THIS THE 1SK DAY OF DECEMBER, 1994

Civil Contempt. Petition No. 10 of 1994

In

# Original Application No. 53 of 1993

HON. MR. JUSTICE B.C. SAKSENA, V.C.

# HON. MR. S.DAS GUPTA, MEMBER(A)

Dr. Mrs. Kammaljeet, D/o Shri Sohan Singh Ahluwalia, Resident of Asstt. Medical Officer O.E. & P Factories Hospital, Ordinance Equipment Eactory Kanpur.

.... Applicant

### BY SHRI SUDHIR AGRAWAL ADVOCATE

#### Versus

- Shri V.K. Kapoor Secretary, Ministry of Defence New Delhi
- Shri Dwarka Nath
   The Director General, Ordnance
   Factories Board, 10- Auckland Road
   Calcutta
- 3. Shri S. Ramaswamy
  General Manager, Ordnance Equipment
  Factory, Kanpur.

.... Respondents

#### BY ADVOCATE SHRI ASHOK MOHILEY

### ORDER (ORAL)

#### JUSTICE B.C. SAKSENA, V.C.

had challenged an order for her transfer dated 30.12.92. The said O.A was decided by an order passed by 10.8.93. It was held that the transfer order dated 30.12.92 was back in law and punitive in nature as a result of colourable exercise of power and therefore the same was set aside, with a

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direction that there shall be no break in service of the applicant from the date the administration treated her relieved on transfer from O.F. Hospital Kanpur and that she shall be deemed to continue to be posted at O.F Hospital Kanpur with all consequential benefits of pay and allowances etc. It was further directed that the respondents shall keep her transfer in abeyance till the accademic session of her son is completed i.e. upto March 1994. Subsequently an order dated 4.10.93 was passed amending the earlier order dated 30.12.92. Para 2 of the said order was modified and para 3 was to remain unchanged.

- The applicant filed a contempt petition alleging that the order of 4.10.93 amounts to wilful disobedience of the order passed in O.A. No. 53/93. Subsequently it appears that the order dated 3.5.94 was passed indicating that the order of 30.12.92 and also the amending order of 4.10.93 are cancelled.
- In view of the circumstances, the respondents have retained their steps and have cancelled both the orders, the CCP in our opinion, no longer survives for any further orders. It is accordingly disposed of. The notices issued to the respondents are discharged.

MEMBER (A)

VICE CHAIRMAN

Dated: 1.12.1994

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